

Adverse effects of Mathura Refinery on the Mathura-Agra monuments

763. SHRI PIARE LALL KUREEL URF
PIARE LALL TALIB:

SHRI KHURSHED ALAM
KHAN:

SHRI JAGDISH JOSHI:

SHRI IBRAHIM KALANIYA;

SHRI ROSHAN LAL:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

(a) whether it is a fact that serious differences are reported to have been developed between his Ministry and the Ministry of Petroleum and Chemicals over the issue of adverse effects of the Mathura refinery on the monuments of the Mathura-Agra region;

'(b) if so, what are the details thereof; and

(c). how the differences are proposed to be resolved in the interest of these national monuments?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). No, Sir. The differences are between scientists on the findings of the report of the Expert Committee set up by the Government in the Ministry of Petroleum and Chemicals. Among the scientists who have expressed themselves openly against the findings of this report are Professor T. Shivaji Rao of the Andhra Pradesh University and Prof. J. M. Dave of the Jawaharlal Nehru University. The Government is already seized of the matter and appropriate action would be taken.

Children in jails with under-trial parents

764. SHRI SYED AHMAD
HASHMI:

SHRI SWAMI DINESH
CHANDRA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that a number of children are suffering imprisonment in different jails in various States, along with their under-trial mothers or parents or otherwise, for years together; and

'(b) if so, what is the number of such children; and the nature of the circumstances and cases in which they are so held up?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) Yes, Sir.

(b) According to the available figures as on 31st December, 1978, the number of children upto 16 years of age in jails was 1007 (0.74 per cent of total). Details of their offences are however, not available with the Government of India.

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STATEMENT BY MINISTER

Correcting answer to Unstarred Question 1890 answered on the 21st March, 1979 regarding compulsory retirement of the Aligarh Government of India Press Employees during the eme'sency

निर्माण और आवास तथा पूति और पुनर्वास
संज्ञालय में राज्य मंत्री (श्री राम किशोर) :
समापति महोदय, उत्तर में यह बताया गया था कि भारत सरकार मद्रास राज्य के 5 कर्मचारियों को केन्द्रीय मिविल सेवा (वर्गीकरण, नियंत्रण तथा अपील) नियम, 1965 के उपबन्धों के अधीन अनिवार्य रूप से सेवानिवृत्त किया गया था। वस्तुतः इन 5 में से 3 कर्म-

चारी अर्थात् श्री भवानी लाल, श्रमिक (क्रम सं० 3) श्री मसूद खान, श्रमिक (क्रम सं० 4) और श्री किशोरी लाल श्रमिक, (क्रम सं० 5) को सरकारी सेवा से हटा दिया गया था और अनिवार्य रूप से सेवानिवृत्त नहीं किया गया था। इस प्रकार, कुल मिलाकर, भारत सरकार मुद्रणालय, अलीगढ़ के दो कर्मचारियों को केन्द्रीय सिविल सेवा (वर्गीकरण, नियन्त्रण तथा अपील) नियम, 1965 के अन्तर्गत अनिवार्य रूप से सेवानिवृत्त किया गया था।

2. असुविधा के लिये प्रति खेद है।

PAPERS LAID ON THE TABLE

Report and Accounts (year ended 31st May, 1978 of the National Seeds Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Fifteenth Annual Report and Accounts of the National Seeds Corporation Limited, New Delhi, for the year ended the 31st May, 1978, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

II. A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at I(i) above.

[Placed in Library. See No. LT-4285/79 for I and II].

Certified Accounts (1977-78) of the Indian Institute of Technology, Bombay and related papers

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I beg to lay on the Table, under sub-section (4) of section 23 of the Institute of Technology Act, 1961, a copy of the Certified Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 and the Audit Report, thereon, together with a statement (in English and Hindi) giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the document. [Placed in Library. See No. LT-4451/79].

The Indian Telegraph (Third Amendment) Rules, 1979

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications Posts and Telegraphs Board, Notification G.S.R. No. 458, dated the 24th March, 1979, publishing the Indian Telegraph (Third Amendment) Rules, 1979.

[Placed in Library. See No. LT-4423/79].

I. Appropriation Accounts (1977-78), Union Government Civil

II. Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

I—Appropriation Accounts, Union Government (Civil), for the year 1977-78. [Placed in Library. See No. LT-4443/79].